

CRLMP. No.7919/2016 in Petition(s) for Special Leave to Appeal
(Crl.) No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014
in CRLA No. 361/1992 passed by the High Court of Judicature at
Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln. (s) for bail and office report)

Date : 09/05/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Salman Khurshid, Sr. Adv.

Mr. Imtiaz Ahmed, Adv.

Mrs. Naghma Imtiaz, Adv.

Ms. Amra Moosavi, Adv.

M/s. Equity Lex Associates, Adv.

For Respondent(s)

Mr. Irshad Ahmad, Adv.

Mr. Abhishth Kumar, Adv.

Mr. Shakeel Ahmed, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard Mr. Salman Khurshid, learned Senior counsel
appearing for the applicants/petitioners.

Learned Senior counsel states that he is not pressing for bail
to applicant No.1/petitioner No.1 In view of that, the prayer for
bail to applicant No.1/petitioner No.1 is rejected.

As regards grant of bail to applicant No.2/petitioner No.2 -
Mr. Faizul is concerned, we have perused the grounds stated in the
Criminal Miscellaneous Petition No.7919 of 2016 and having regard
to the fact that he is 70 years old and also his medical condition,
we grant bail to him subject to the satisfaction of the concerned
Court.

The Criminal Miscellaneous Petition is partly allowed in the
afore-stated terms.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER

